

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong the 22nd July, 2021

No. LJ(B).53/93/Pt/214(B)- In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure 1973 and Section 2 of the Epidemic Diseases Act, 1897, the Governor of Meghalaya is pleased to appoint the following Officer as Executive Magistrate in the interest of Public Services within Ri-Bhoi District with immediate effect and until further orders:-

<u>NAME & DESIGNATION OF OFFICER.-</u>

Shri. Shivansh Awasthi, IAS, Sub_Divisionall Officer (Sardar), Ri-Bhoi District, Nongpoh.
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(L.K. Swett)

*Under Secretary to the Government of Meghalaya,
Law (B) Department*

Memo No. LJ(B).53/93/Pt/214(B)-A

Dated Shillong the 22nd July, 2021

Copy forwarded to:-

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of the Notification in the Meghalaya Gazette.
2. The District Magistrate, Ri-Bhoi District, Nongpoh with reference to letter No. DCRB (L&O) COVID-19/02/2020/53 Dated Nongpoh the 16th Nongpoh, 2021.
3. Personnel & A.R. (A) Department.
4. The DEO (Data Entry Operator), Law (A) Department for uploading the Notification in the website.

By orders, etc.



*Under Secretary to the Government of Meghalaya,
Law (B) Department.*